[Shrimati Margaret Alva] donation. These colleges go by donations. And when the affiliation was refused the Government of Karnataka came out with an Ordinance and these colleges were given recognition and affiliation by an Ordinance even before they had existed for one year. St. John's Medical College has existed for 18 years. It runs for rural health centres and there is a leprosy relief programme. It has got a number of educational and other programmes for backward classes. It has got a research centre and a full-fledged hospital running, where there are more than 60 per cent of beds free to all communities and we have been refused affiliation. We have made representations. I would, therefore, plead with the Minister who is here and with the Central Government to intervene and see that justice is done. The papers have announced that sixty students admitted this year are joining this institution at their own risk because the college is not affiliated.

# REFERENCE TO THE PROBLEMS BEING FACED BY THE SILK INDUSTRY IN PEDDAPURAM, ANDHRA PRADESH

SHRI M. BASAVARAJU (Karnataka): I bring to the notice of the Government the news item that appeared in The Hindu dated 12th August 1981 with the heading THE RISE AND FALL OF SILK INDUSTRY IN PEDDAPURAM. Si<r, this silk industry, as you are well aware, was a world famous industry, particularly the industry in Andhra Pradesh. From 1910 to 1965, for 55 years, it thrived !ike anything. The cloth produced, especially the silk, dhotis, upper cloth and shirting from Pedda-puram, is known all over the world and it was very popular and in great demand both inside the country and outside. But unfortunately after some time, especially in 1954 onwards, the Government decided to import artificial silk. Because of this, the industry has gone from bad to worse. Thia industry was providing employment and means of livelihood to 2,000

families. But today there are only 200 families depending on it. From time to time, the Government ha» proclaimed that they axe providing so many benefits but unfortunately because of certain drawbacks in the industrial policy, these silk weavers have been put to a lot of hardship, i would, therefore, request through thia august House to our benevolent Government to do something for these people so that their hardship is removed and they are put on a proper footing for earning their livelihood.

## MOTION FOR ELECTION TO THE ANIMAL WELFARE BOARD

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL RECONSTRUCTION (MISS KAMALA KUMARI): Sir, I beg to move the following Motion:

"That in pursuance of clause (i) of subsection (:.) of section 5 of the Prevention of Cruelty to Animals Act 1960 (59 of 1960), this House do proceed to elect in such manner as the Chairman may direct one member from amon,g the members of the House to be a member of the Animal Welfare Board, in the vacancy caused by the resignation of Smt. Kumudben Manishankar Joshi from the membership of tha Board with effect from the 19th October, 1980."

The question was put and the motion was adopted

## THE EXPORT-IMPORT BANK OF INDIA BILL, 1981

MR. DEPUTY CHAIRMAN: Now, we have two Bills today for consideration and passing. I hope the House will agree to sit a bit longer in order to complete both :h<sub>e</sub> Bills, because 3 hours' time is allotted and it will come to about 6 or 6.30.

Now we take up the first Bill. The Export-Import Bank of India Bill, 1981.

THE DEPUTY MINISTER IN THE MINISTRY OF **FINANCE** (SHRI MAGANBHAI BAROT); Mr. Deputy Chairman, Sir, I move:

"That the Bill to establish a cor-I poration to be known as the Export-Import Bank of India for providing 1 financial assistance to exporters and, importers and for functioning as the principal financial institution for co-ordinating the working of institutions engaged in financing export and import of goods and services with a view the country's international trade promoting and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration.

Sir, the question of setting up a specialised institution for financing exclusively the country's international trade was considered by a number of committees and other bodies in the last few years. It was, however, considered that establishment of a specialised institution was rather premature and it would be sufficient if the institutional arrangements are strengthened. Accordingly, further International Finance Wing of 1DBI strengthened and it has been discharging most of the functions expected of an export Bank. However, in view of the rising import bill and the growing competition and complexities in the conduct of international trade, time has come to set up a separate specialised institution which will devote its attention exclusively to the problems of international trada and also to take a lead role in the matter of providing finance and other facilities to exporters, Government, therefore have decided to set up an Export-Import Bank.

Hon'ble Members would have no doubt gone through the various clauses of the Bill and the detailed notes on these clauses explaining the position regarding the general set up of the bank, its management, its resources and !» functions. I would only like

draw the attention of the Hon'ble Members to some of the more salient and important features of the Bill.

The Export-Import Bank is being set up as wholly Government owned statutory corporation. This has been done to enable it to have the necessary status and give it operational flexibility and acceptance in the international trade and financing community apart from Government being in a position to provide effective and direct directions to the policies of the Bank.

The general superintendence direction and management of the Bank will vest in the Board of Directors, which would have nominees not only of Government Departments but also of the Reserve Bank of India, ECGC, IDBI and the commercial banks. In order to associate the exporting community to get themselves involved at the policy making level, it has been proposed to give them four representatives on the Board of the bank.

[The Vice-Chairman, (Dr. Rafig Zakaria) in the Chair]

While the short-term export finance requirements will continue to be looked after by the commercial banks, the Export-Import Bank will concentrate on grant of deferred payment credit of medium and long term duration and on issue of guarantees and other facilities either on its own or in consortium with commercial banks. The bank will also concentrate its attention on financing of project exports as the Indian contractors have in the recent years been able to get several number of project contracts of large in foreign countries. The Export-Import Bank would also extend the refinance facilities to commercial banks in repect of export credits granted by them. bank will undertake merchant banking The and development banking functions and will also finance promotional activities undertake counselling services. In view of the importance

[Shri Maganbhai BarotJ India attaches to joint ventures, the Export-Import Bank—would also devote its attention to financing of joint ventures in foreign countries apart from providing loan facilities to the Indian parties to enable them to contribute towards the equity of such joint ventures.

For a bank of this character and size, it has to be ensured that it does not suffer from resources constraint. Care has, therefore, been taken to ensure that adequate resources are made available to the new institution for enabling it to perform its various functions. A sum of Rs. 50 crores by way of capital besides a sum of Rs. 20 crores by way of soft loan is being provided this year. Government proposes to enlarge the bank's share capital and also provide further additional loans as and when required. The bank would also, enter the market for borrowing money by floating bonds and debentures. The bank will be borrowing money from the international market and raise foreign exchange loans as and when required subject to overall control of the Government. The bank will also have access to the short-term and long-term funds of the Reserve Bank of India.

The Bill also provides for the establishment of a special fund to be called the Export Development Fund. This fund will, however, be used on research, training survey, market intelligence etc. in connection with India's international trade.

Ag hon. Members are aware, the management of Credit and Investment Finance in export promotion in an increasingly competitive international market is becoming more and more complex and the financial institutions are required to change and modify their pattern of investment and finance to suit the requirements of the everchanging needs of the international trade. It is, therefore, our intention to establish an Export-Import Bank of India as a

flexible and at the same time a strong institution capable of responding quickly and effectively to the legitimate demands of the exporting community, particularly in the field of project exports.

SHRI SANKAR PRASAD MITRA (West Bengal): Sir, he should read a little slowly so that we can follow.

- SHRI MAGANBHAI BAROT: The request has come at the fag end of my reading. Sir, 1 am confident that the new bank will achieve the objectives for which it is being set up and I would request the hon. Members to extend their full support for the setting up of this new organisation.

Sir, I now request that the Bill may be taken up for consideration.

*The question was proposed.* 

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Yes, Mr. Nanda. The time allotted by the Business Advisory Committee is two hours and every party has been given a specific time limit. Mr. Nanda, you have Sot eight minutes.

SHRI SADASHIV BAGAITKAR (Maharashtra): What about amendments?

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); Amendments will come when they come.

SHRI NARASINGHA PRASAD NANDA (Orissa); Sir, a new institution is being brought into existence in the name of 'Export-Import Bank'. Since I have very limited time, it would not be possible to do full justice to this Bill, but certainly I will make a few broad points. If by creation of a *new* institution the problem of export and import could be solved and the wideiung gap between import and export in our balance of payment could be solved, I could welcome this Bill. Last year, in 1980-81, the trade gap exceeded more than Rs. 5000 crores and the

hon. Commerce Minister while replying to the debate said that they were contemplating creation of an export development fund. The broad idea seems to be to create a bank and authorise some capital in favour of this bank and through this bank regulate import and export and give credit to importers and exporters. But the basic problem is not actually want of funds which has created thia trade gap. The basic reason is something else and certainly this Bank will not solve the problem of the very wide gap which has been created in our balance of payment.

Sir, if you look at clause 10 of this Bill, you will find that so much business has been assigned to thia Bank that it would be very difficult for this Bank to transact all that business. I am not going to read all this in efause 10. They have been detailed there in clause 10 and Ule hon. Members might see them. It will be extremely difficult for this Bank, with an authorised capital of only Rs. 200 crores, to transact all the business contemplated in clause 10 of this Bill.

Then, Sir, a mechanism has been created under clause 15 for the establishment of this export development fund to which I referred a few minutes back, to which certain amounts will be credited and certain amounts wfll be dpbi.ted.. Thi/s is Just an accounting process. This is just putting old wine in new bottle and changing the label. Do not try to tackle the basic problem which the country is acting today in this way. This kind of an exercise which has been contemplated in clause 18 and clause 18 of this Bill is only an exercise in accounting, putting amounts to the credit of this fund and then debiting this fund on account of certain other items. So, the basic question, therefore, is whether by creation of this institution you are going to solve the problem of making the gap narrower and narrower tod earn more «u»d more irons

the international market. That is the basic question which this Bill should have answered. I must »ay that I am quite disappointed that thig Bill is not going very far in solving that problem. This is th\* broad point which could be developed. But since the time is limited, I am not developing this point. But I expect the hon. Minister to do some exercise on this.

The second broad point I would like to make is whether the Bill is the baby of the Finance Ministry or that of the Commerce Ministry. It deals with import and export. International trade is dealt with by the Ministry of Commerce. Because there is the question of creation of an Export-Import Bank, now the Finance Minister is piloting this Bill. Regarding this baby, I would like to know whether really there is some rivalry between the Commerce Ministry and the Finance Ministry. I for one would have very much liked this Bill to have come from the Commerce Ministry. I would have raised certain basic questions which could have been answered by the Commerce Minister. The Finance Minister is not competent enough to answer those questions. I would have expected the Commerce Minister to answer them, but since this Bill is being piloted by the Finance Minister, I am not raising those questions. But I think that there is a dispute like the one about a Bill that you want to bring— the Agricultural Rural Credit Bill. The dispute there is between the Finance Ministry and the Agriculture Ministry-that is, the broad features of that Bill have been settled, but since it has not been settled to whom that baby will belong, therefore thai Bill has not yet been brought before this House. It is not as if the Reserve Bank was not advancing money or the scheduled banks were not advancing money to the exporters aad importers. It seems that whatever was being done i3 now being consoli-

IShri Narasingha Prasad Nanda] dated in Doe institution. The entire loans aiid advances relating to export and import will now be channelised through thia Bank. But will this Bank really meet the retirements of export and import in thia country with its Es. 200 crores authorised capital? These are certain broad questions.

The basic thing, Sir, is that we can increase our exports provided we follow the policy of a self-reliant economy. Now it seems that The present Government has been reversing the entire process of the doctrine of self-reliance. Take, for example, the case of wheat. We said that we had a bumper crop this year. We have 135 million tonnes of wheat. And now we ajie importing wheat. We are importing edible oil. We are importing cement. We are importing steel. Yesterday you heard the reply to the question that it is now with the CBI. We are importing whenever there is a shortage, whether the scarcity i<sub>3</sub> created or the scarcity is real in this country. The moment a shortage is there-may be, man-made shortage-the only solution you have found is to immediately import. You have given up the policy of self-reliance.

RAMAKRISHNA **HEGDE** (Karnataka): Because of kick-backs.

SHRI NARASINGHA PRASAD NANDA: This is the basic question— whether you are actually reversing the process of doctrine of self-reliance. {Time Bell rivgs) I am concluding, Sir.

Secondly. I would like to know whether vou are not under the Pressure of the International Monetary Fund to create this kind of an institution. This is a question which also has to be answered. I mean to say that the IMF and the World Bank always lay down conditions if they have to advance some loans to you I am saying this because, now that

you are negotiating with the IMF for SDR<sub>S</sub> to the tuae of five thousand crores or so, they might have also imposed on you those conditions and the condition o: $^{r}$  creating this Bank through which they can operate mere freely, more easily and more safely. So, these are the basic questions which normally arise in our mindi. These questions arise in spite of thi<sub>3</sub> Bill and I do not think that this Bill will really serve the purpose of building up a selfreliant economy in this country. On the other hand, this Bill may create an institution just to tell the world that here is a Bank through which we have tried to promote our export\*, promote international trade and 10 help the traders. But the basic problems will remain unsolved. Thank you, Sir.

THE VICE-CHAIRMAN (DR. RAFIO ZAKARIA): Mr. Ramamurti has expressed the desire that since he is not feeling well, he might be called early j will, therefore, call Mr. Ramamurti now. Yes, Mr. Ramamurti.

SHRI P. RAMAMURTI (Tamil Nadu): Mr. Vice-Chairman, Sir, I do not want to cover the ground that has been covered by my friend, the earlier speaker, with regard to . the policies of this Government which are leading to greater and great'.: r dependence on foreign countries and foreign loans. But the specific object with which this Export-Import Bank is now sought to be created is to channelise the credit facilities available to the exporters-for the importers there are other things which they may get:—for the purpose of export through on. institution instead of through so many institutions like the many commercial banks 83 is being done just now. We know also that the Reserve Bank of India is not in a position to supervise a! I these activities. So, the objectives may be good. But what I want to point out is this: Your objectives were extremely good when yon nationalised the commercial banks. In

1989, when you nationalised the fourteen commercial banks, your objectives were very very good and we all supported you. But what has been our experience all these years? Just the other day, Sir, the Reserve Bank of India came out with a statement after having a survey-It is not a full survey; it is only a half survey or three-fourth survey and even on the basis of this partial survey they came to the conclusion—that nearly 1,500 crores lent by the commercial banks to the big industries are hot realisable at all, and they have gone down the drain. I am talking on the basis of the Report of the Reserve Bank of India. Some more is there; but they have not had a full survey as yet. So, what we find is that the Industry Ministry or the particular Ministry which is concerned with regard to any industry which the banks advance money, the nationalised bank, advance money, appoints its own officers as directors. We know this. But what are these officers doing! all these years? Did they not find out, when they were acting a<sub>B</sub> the directors, as to why so much money was being sequestered by these people, why so much money was being invested in wrongful ways? They were the abettors of the crimes of these big people. Your officials in the Industry Ministry, your officials in the various other Ministries, have been the abettors of the crime of sequestering of the public money by these big companies. This ia what has happened with regard to the commercial banks and you cannot deny that. If, for exarrP pie, the B & c Mill has gone into doldrums, what are the Government directors doing there? If, "Tor example ... what is that company's name? Yes, it is M/s Parry & Co. If, for example, Parry & Co. has been incurring a loss of 8i crores Huring the last three years or so, who~T9 responsible for this? You have got your Government directors. What do they do? What did they do? They have only been the abettors. I dare

say that they have been bought by these people and they have also been part and parcel of the system. This is what has happened with regard to the nationalised banks. Am I to take it that the new Bank that you are going to create ia not going to act in tins way? This jg the straight and simple question that I am asking you. What are the safeguards that you are going to put therein? Unless you are prepared to overhaul your whole system and take drastic action against those people, what is the use of creating so many institutions? 1 am absolutely certain that just as in the case of the nationalised commercial banks where they patronise and give all the credit facilities to the big companies neglecting completely the smaller industries, they will do the~iame thing here also. I And they give credit only to those small industries whose capital is held benami by the big fellows. It ig only those who are given credit by the nationalised banks, and »ol the smaller people, i know, as a matter of fact, that there is a specific directive by the Reserve Bank of India to the nationalised banks that up to Rs. 25,000 limit they should not ask for a collateral security. But how many have been given this credit without a collarteral security? They always ask for collateral security. This what is happening in the nationalised banks. Therefore, I dare say that this will happen in regaM to this also. Big exporters will ne helped; small people like the hand-loom weavers as in the coir industry in Kerala, many of these people will be frowned upon by these people. This is what I know. Therefore, ST, while I have no objection to the creation of a separate Bank and that separate Bank overseeing all the things being channelised through half-a-dozen commercial banks as we have done today, I want the Minister to tell me what action he is going to take against those Government officials who have been Directors of these banks where much of

I know, as a matter of fact, with regard to provident fund, how many crores of rupees have been eaten away by the«e people. Money has been collected from the workers. The Government created the -provident fund. The Government created the E.S.I. But the employers! refuse to pay even this money collected from the workers. What is it that you are going to do to prevent these fraudulent actions of these people? (Time bell rings).

I do not think there is any need to support this Bill. That is all I would say.

SHRIMATI PRATIBHA SINGH (Bihar): Sir. first of all. I want to congratulate my Government for bringing in this Export-Import Bank of India Bill, 1981. This haf bee\* awaited for a very, very long tims. In fact, the need for it has been discussed for the last 15 years. So I am very happy that the Government has brought it and is going to have this Bank established, because, Sir, my feeling is quite contrary to my hon. predecessors.

Sir developing countries like ours in the global context have great potentialities for trada and commerce. This is no secret, because, Sir, on the one side we can supply th» finished goods, the labour being cheap, in developing countries, on the other side they can supply the know-how, machinery, etc., to the underdeveloped countries, because, Sir, today there are three categories in the world; the developed countries, the developing countries and the under-developed countries. 4 pm The methodg of coordinating trade and commerce among the three have been discussed in the

world forums. So alio Sir, there is another trend of the third country trade and here we have the example of a big country like Russia whick imports certain items from certain countries and tb»n exports them to Other countries. This is the latest trend in trade and commerce. So, it is not important how much we produce in our country and what things we produce. When it comes to trade and commerce, the whole complexion, the whole thing changes in thi\* context. This ia so far as exports are concerned. In order to achieve these targets, we have also to import machinery, know-how, etc. from the developed countries. So, the developing countries like India have » great role to play in the trade and commerce and industry of the world of today to achieve targets at a fast speed and to work thig out, the establishment of an Export-Import Bank is not a luxury, but it is a necessity in our country. No doubt the IDBI wag looking after the export and import financing But with the vast expansioa of trade and commerce and industry, the establishment of this type of institution was of great need. This was highlighted by the Tandon Committee on Export Strategy too. This Tandon Committee felt that 10 per cent growth of export is very necessary in our country in order to lessen the gap between imports and exports. Therefore, first of all, I would nuggest that finances, available with the IDBI may also be transferred to Export-Import Bank to make it mora successful and useful to the people for whom it has been established Therefore, all findings of exports and imports should be routed through this

Another suggestion' that I would like to make is that. We should create a special fund in the Bank for market research and survey and intelligence in connection international trade;

Today, Sir, the trade handling is very and there ig cut-throat sophisticate^ competition in the world markets. Present marketing is a very specialised subject. Even to deal with tenders, it is not only the price quoted which matters, but there are a number of thing, which finally make up the price. such as freight, demohar-rage, etc. How these are to be manoeuvred? Unless these things are studied, it is very difficult to cope and compete .in the world market. Therefore, special funds may be raised through loans, grants, donation from the Government or through other sources and also through funds to be earmarked from the General Fund o\* the Bank for thia purpose.

The Bank -is likely to finance the entire medium and long-term exports and the proposed authorised capital of Rs. 200 crores which is eventually going, to be raised to Rs. 500 croreg may not be sufficient for its requirements which are likely to grow a great deal. Therefore, ways and methodg for raising funds may be thought of right from the beginning and there should be provision as to how the Government ig going to do that. Another suggestion is that credit for overseas buyers should be provided- Also the financial aid provided by India to help the varioug developing countries might also be routed through the Export Import Bank. The Reserve Bank of India should examine the possibility of devising a suitable scheme for exporters on select basis to book forward contract, for a lumpsum amount with discretion regarding currencies and timing. Both of these, the currency and the timing of deliveries as they are important because there are fluctuations in them and, therefore, the prioes generally become a difficult item. Under the contract there should be necessary safeguards and penaltieg for transgression. Sir, the Tandon Committee on export strategy hag recommended that for the small manufacturers and exporters, a window should be opened or medium-term finances in the new EXIM. Shri

Ramamurtiji also has given emphasis and expressed doubts as to what will happen to the small exporters anci importers because. Sir, if anything is established or created, all the advantages generally go to the monopoly houses and big houses. So, Sir, J would again request the Government that from the very biginning they should take note of all these things and they should give proper facilities to the mediu<sub>m</sub> and small Exporter and Importer. (Time bell rings) The banks should offer refinancing facilities to exporters and also the short-term lending facilities should be offered by the commercial banks. And credit to small exporters should also be considered on softer terms. These points may also be taken note of by the Government, otherwise the benefits of this institution may only go to the big and monopoly houses.

Lastly, Sir, I would like to point out about the bid bond, which have been mentioned here in Chapter IV—the business of the EXIM Bank. Sir, they are the essence of the export and import This is the first step for making the offer valid. This ig where if the Government is not cautious from the very biginning in framing  $th_e^{\ rul}eg$  and  $th_e$  bye-laws, the advantages would go only to the big houses. Therefore, Sir, my suggestion' is that the exporters may be furnished financial assistance on low marginal profits and low interest. rates a<sub>s</sub> the bid bonds are the support for the offer of a contract. At the moment, the process of the bid bonds is very cumbersome, it consumes too much time and energy. So, if the Government really wants to help them, a simple procesg ma<sub>v</sub> be ^volved and developed. Sir, here, I may say that the US EXIM Bank has got a subsidiary company, the OPIC, the Oversea<sub>s</sub> Private Investment Corporation, which provide;: insurance cover to bid bonds an extra-precaution taken for the safeguard of the bank opening Bid Bonds.

[Shrimati Pratibha Singh] With these few suggestions. Sir, 1 would like to add that what the Government needs today are the bold decisions for boosting up trade, commerce and industry. Give, the opportunity, sir, our people can match the people of the developed countries. They are hi no way less qualified than man in any other country where these institutions exist, like the USA or Japan, Korea which have done « lot in the last few vear\*.

Once again, Sir, J congratulate the Government, and I thank you, Sir, for giving me thi<sub>8</sub> opportunity.

SHRI **GHANSHYAMBHAI OZA** (Gujarat): Sir, before I come to the provisions of this Bill, particularly clause 5 about which I do not feel happy at all, I would like to make \*ome observations about our export-import policy. All of u<sub>3</sub> very well know that our adver^ trade balance is one of the major constraints on our economic growth today, sir, we are painfully aware that in sPite of our achievements in building up our economy for economic growth we are amongst the ten poorest countries in this world. You must not forget that. Sir, we sometimes take pride about certain achievements that we have made; not that I want to denigrate them, but after all, we should not forget that ours was a colonial economy. After freedom we have become the masters of our economy, whatever we produce in the fields, factories and mines, it belongs to us. It remains in this country. It is bound to percolate and there is bound to be some economic growth. As I s^id, I do not want to decry the achievement, that we have made. We have given direction to our economic growth<sup>^</sup> through the various plan<sub>a</sub> that we have accepted. But we cannot afford to be complacent about it. We have got to go a long way before we can be out of this poverty. And, for that we have to take drastic steps in so many directions.

Sir, the Export import Bank, « envisaged, is going to be a major instrument for accelerating our foreign trade. True. Even at present there are so many agencies for such promotion, the functions of which agencies overlap each other. As I wa# saying to a friend, there are a plethora of agen<cies for promotion of export trade, for example, there is the IDBI, then the IFC, the NIDC, the ICIC and our nationalised banks. But one sometimes gets an impression that because of the plethora of 80 many institutions the responsibility get« diffuse<sup>^</sup> and everylx>dy throws up hi« hands and says that the other is responsible for not promoting the exports of this country. Therefore, h% spite of my reservations about some things, I welcome this Bill. I hope that the Government will be able to push our exports and also regulate our imports as wa should.

Sir, vve all know very well that foreign trade is becoming more and more difficult, it is a global phenomena. It waa envisaged that the foreign trade will go up in the world but it haa become sluggish. Th« growth is hardly one per cent or «o. We ought also to be aware that we are losing our traditional markets so far a<sub>0</sub> exports are concerned. For example, the USA, the UK, the USSR and Japan, they were our major trading partners. They accounted for nearly 50 per cent of our exports. What is the position today? There is a gradual decline and today it i» hardly 40 per cent. Not only that. Sir, but even in the East European countries we are going down so far a exports are concerned. Sowe have got to diversify our exports to other countries. Why are our exports declining? They are declining because of so many reasons, because of the protectionist policy that hag been adopted by deveoped nation, and also because there is quality control and «o many other things. Since I am talking about quality control, I would urge.'upoh the Commerce Minister- he i3 not present here:—, through you.

to be very particular about the quality oi the goods that we are exporting to foreign countries. Because, after all, as has been repeatdly observed, they are our ambassadors; every article is just like our ambassador. They speak highly of us if the goods are or good quality and if they are of low quality, our reputation g'oes down. Therefore, the Government should insist upon quality goods that we are exporting; otherwise, our share in exports -will go down. Many things have been said about exportg by Mr. Ramamurti and my friend who preceded me.

About imports also, I have got my own views. Like a podigal son we are spending away our hard-earned foreign exchange through imports in current consumption, like we are importing sugar; we are importing edibie, oils; sometimes we are importing cement also. We have got installed capacity for all these item3 but because we cannoti regulate production, we cannot regulate marketing<sup>1</sup>, that is, distribution Of these goods, we have to import all these items and pay through our nose. At what cost? At the cost of building up infrastructure, industrial base for the economy of this country. Other countries were

- i fortunate to go ahead when the industrial revolution took place in the world; they are far ahead of us and the gaP is widening and widening. Some say  $w_e$  are 100 years behind them, behind USA, Japan or USSR. In science and technology, we might have achieved something but we cannot take undue pride for it because we must recognise the 'fact that we are  $o_{ne}$  of the ten poorest countries in the world. And, therefore, while importing we must be careful to see that we do not waste away our money. We must regulate our con-
- sumption. Unfortunately that climate ig lacking completely in this country. We do not exercise austerity. If we start exercising austerity at the top level, then people at the lower levels will follow u<sub>g</sub> and we will gradually be able t<sub>0</sub> cr«at«»

climate when we say, all right, we do these thing<sub>3</sub> with smaller quantity. Somehow or other, that climate has not been created in this country. This is the unfortunate position today. Therefore, for marginal losses, for marginal deficits, we are importing-sugar, cement and we then hope that prices will go down. When we imported sugar or cement, prices did not go down. What we have to do is, we have to look after the distribution system in this country and if we do it properly and manage it well, it would not be necessary to import all these items, and thus we will be saving lot of money. We know that we are having a deficit of Rs. 5200 crores in our balance of payment and in the Sixth Plan it is envisaged that our exports will go up in 1984-83 to Rs. 10,200 crores, when it is hardly Rs. 6,500 crores now. It is quite ambitious . . . (Time bell rings). But we have to creates a climate for stopping all this unnecessary import and step up our exports as much as possible. As I said in the beginning . . .

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); You have «# exceeded your time.

SHRI GHANSHYAMBHAI OZA: (I  $a_m$  finihing. I draw attention to clause 5 which says:

"the chairman, if he is <sup>a</sup> whole-time director <sub>0</sub>r if he is holding offices both as the chairman and the managing director, or

(b) the managing director,... shall have powers of general superintendence, direction and management of the affairs and business of the Exim Bank and may also exercise all powers and do all act<sub>s</sub> and things which may be exercised or done by the Exim Bank."

It  $i_s$  too much to vest all powers in the Chairman. These may be misused. There must be *some* restraint over it. Then, Sir, clause 3 says . • •

THE VICE-CHAIRMAN (DE. RAFIQ ZAKARIA); Mr. Oza, I am very sorry, I have given you already \*  $3\ _0$ r 4 minutes more.

SHRI GHANSHYAMBHAI OZA: Clause 5(3) cays:

"Subject to the provisions of this Act, the Board in discharging its functions shall act on business principles ...

This means, subject to this, they will be honest, they will be truthful and otherwise not. This is a funny clause and thi<sub>g</sub> clauge should be deleted.

SHRI P. N. SUKUL (Uttar Pradesh): Sir, I rise to support the Export Import Bank of India Bill, 1981, which seeks to set up an institution for promoting the desired growth of our foreign trade, for earning more foreign exchane and, especially, for reducing our trade deficit.

Sir, our imports have been growing continuously whereas the growth in exports  $ha_s$  not been, commensurate with the growth in imports. Tre volume of our export, rose by 31 per cent in 1974. But it came down to 5.2 per cent in 1980-81. Our trade deficit, which wag supposed  $t_0$  be to the tune of Rs. 4,500 crore, in 1980-81 ig now reported to be of the order of Rs. 5,400 crores. This figure is no doubt alarming and it in thig context that I welcome this particular Bill.

This Bill, in fact, turns a new leaf in' our banking system. The proposal to set up the EXIM Bank was mooted on the basis of a study of the Indian Institute of Foreign Trade and thi» report was submitted to the Government in 1972. During all the time that our Government has taken to set up this Bank, similar banks have been opened in many other countries including the developed countrieg like the U.S.A., Japan and so on and there too, it is supposed to be functioning} very well.

In the economic set-up o'f developing countries like India, export<sub>s</sub> have assumed considerable importance and unless w<sub>e</sub> are able to strike a proper balance between our export^ and our imports, by boosting our exports both in traditional and non-traditional items, our economy is not going, to be a viable one. Permission for import of foreigfn capital ha<sub>s</sub> been the demand of many industrialists and economists in the past. Th<sub>e</sub> proposed Bank is now going to m<»et this requirement in a big way.

The industrial Development Bank of India, specially, its international wing has not been functioning in the desired manner and has failed to provide promotions! and other related services to support and encourage our exports. The new propose<sup>^</sup> Bank is supposed t<sub>0</sub> gfiv<sub>e</sub> all these services and be more activ<sub>e</sub> in tapping the foreign money markets. Hence, this is a very welcome move. Actually, exporters have had to run from pillar to post for securing various clearances in regard to credit and guarantee etc. and because of these hurdles, many of them lost their zest in the business of exporting their commodities. Now, this Bank it is roped, will cut down this exercise and will help in inspiring our entrepreneurs to export their goods as much as possible.

Foreign exchange risk and credit risk have been the major problems in relation to foreign trade. The IDBI hag been able to meet only a small part of this problem and if the Export-Import Bank is able to remove these problems, it would have justified its existence in a big way. Our present export policy which seeks to liberalise exports, while keeping jurt and proper resttictions on essential items of human consumption, hag been hailed by all concerned. Export control on more items has been relaxed. The proposed Exim Bank is also a part of this policy. The Bank is sup-posed to facilitate foreign' trade in several ways. In my opinion, the Exim Bank should exclusively share

the responsibility of extending financial assistance to joint ventures abroad, which number as many as 107.  $A_s$  the proposed Bank ig to function as a Corporation fully owned by the Government, on the one hand, its status, goodwill and general acceptability in the will foreign market naturally unquestionable and, on the other, Hie Government itself ' will be in a position to hape its policies directly. This is important because all kinds of banking activities are to be undertaken by the Bank. There is a long list of items including] nontraditional items in which the EXIM Bank may undertake business. It is a very welcome move, Sir. The Bank is to start with an authorised capital of Ra 200 crore<sub>a</sub> which ma<sub>v</sub> later be increased to Rs. 500 crores. Since this money is to be sanctioned by Parliament, it will be in the fitness of things if the Parliament also has access to the accountg of the Bank and some financial committee of Parliament should be in a position to examine these accounts. Otherwise, our Comptroller and Auditor General o'f India should be in a position to examine the accounts of the Bank.

Sir, the Bill does not give any indication  $a_s$  to how the directors and the staff of the Bank are going to be appointed. This should have clearly been provided so that there is no scope foi\* any highhandedness on this account

The rate of interest on loans Is supposed to be 5.25 per cent. Thi<sub>8</sub> is much less than the rate prevalent in our commercial banks. Although this low rate of interest may boost our exports by attracting more and more entrepreneurs to engage themselves in exports, it may in the !ong run affect the financial viability of the Bank adversely. So, my suggestion is that this rate of interest should be enhanc-' ed suitably.

With this submission, Sir, I support •this Bill.

श्री लाखन सिंह (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, मैं इस भारतीय भ्रायात निर्यात बैंक विधेयक, 1981 का स्वागत करता हं। नयी दिशा में यह एक अच्छा कदम है और इससे श्रंतरराष्टीय व्यापार में संवर्धन होगा। श्रायात से ज्यादा हम निर्यात कर सकेंगे अपने देश के सामान का। इस बैंक के माध्यम से विभिन्न विसीय संस्थाओं का श्रापस में समन्वय होगा ऐसा कहा गया है। लेकिन मझे शक है कि जब तक कोई राष्ट्रीय समन्वित, सविचारित ग्रीर सुद्रष्टि-पूर्ण नीति नहीं होंगी तब तक हम इस प्रकार के निगम बना कर वांछित सफलता प्राप्त नहीं कर सकते। यह विभिष्ट भारतीय आयात नियति बैंक एक कान्नी निगम होगा धौर इस के लिये 200 करोड़ रुपये की प्राधिकृत पूंजी जो आगे चल कर 500 करोड रुपये तक बढायी जा सकती है का प्रावधान किया गया है जिसको संसद द्वारा स्वीति हो जायेगी। लेकिन यह बात समझ में नहीं द्याती कि खाते, तलपट तथा ग्रन्य लेन देन संबंधी कार्यवाहियों को नियंत्रक तथा महालेखा परीक्षक की लेखा परीक्षण से तथा संसदीय समितियों की छानबीन की सीमा स बाहर क्यो रखा गया है। एक बात मैं इसके साथ और कहना चाहंगा कि जब तक श्रायात निर्यात के संबंध में प्राथमिकतायें नहीं निश्चित की जायेंगी तब तक हम उस उद्देश्य को प्राप्त नहीं कर सकते। उदाहरण के लिये हम ने पहले चीनी विदेश भेजी और मंहगी चीनी विदेश से लाये और इस प्रकार देश में मंहगायी बढायी। फिर हम गेहं विदेश से मंगा रहे हैं जिस का हम 200 रुपये क्विंटल के ब्रिकाब से अमरीकन किसान को देंगे लेकिन अफसोस की बात है कि हम अपने किसान को डेढ़ सौ ६१ये क्विंटल का दाम भी नहीं दे सकते। आज देश में किसानों के पास गेहं है लेकिन जिला बंदी और हदबंदी

श्री लाखन सिंही

के कारण हो गेहं बाहर नहीं आ रहा है। जो गेहुं हमारे पास है वह तिग्ने भाव पर भो उपलब्ध नहीं है। तो इस महंगाई के लिये हमारी सरकार की नीतियां हो जिम्मेदार हैं। इसके साथ-साथ श्रभी हाल में केरल में जब कि वहां नारियल का तेन मौजूद था, रबर भी मौजूद था, लेकिन वहां सरकार ने पंजीपितयों को खश करने के लिये 40 हजार टन नारियल का तेल मंगा लिया और वहां के किसान इस से परेशान हए हैं। तो में कहना चाहंगा कि हमारी सरकार को नीति किसान विरोधी है, जन विरोधी है ग्रीर महंगाई को बढ़ाने वाली है। इस प्रकार से कार्य करने से हम कोई सफ तता प्राप्त नहीं कर मकते। अन्तरराष्ट्रीय भगतान के क्षेत्र में इमने पिछले वर्षों में खोया बहुत है और पाया कम है। वर्ष 1979-80 में अन्तरराष्ट्रीय भगतान 24सी करोड़ रूपया था जो बढ़कर 5200 करोड़ हो गया है। अतः नियति को बदने के लिये अभी तक कोई नदम नहीं उठाये गये है। इमारा देश कृषि प्रधान देश है और यही इमारा सबसे बडा उच्चोग है। लेकिन मझे अफसोस के साथ कहना पड़ता है कि हम विदेशों को जो माल भेजते थे वह माल 43 प्रतिशत से घटकर 27 प्रतिशत पर था गया है। इसी प्रकार से हम आयात ज्यादा कर रहे हैं और निर्यात कम कर पा रहे हैं। इस कारण से हमारे बैलैंस आफ पेमेन्ट में इम्बेलैंस पैदा हुआ है जिसके कारण हमारी देश की सारो एकानामी को धक्का लगा है। मान्यवर, भै यह भी कहना चाहुंगा कि इस समय हमारे देश में विभिन्न तरह की वित्तीय एजेंसियां काम कर रही हैं जो एक दसरे को ग्रोवर-लैपिंग करती हैं। क्या मंत्री जी यह बताने की अप करेंग्रेकि 1969 में 14 बैकों के राष्ट्रीयकरण के बाद उनको कोई सफलता भी प्राप्त हुई है? जिन

कारणों के लिये, जिन उद्देश्यों के लिये बैंकों का राष्ट्रीयकरण किया गया था क्या वे उद्देश्य पूरे हए हैं? मैं यह भी जानना चाहुंगा कि जितने भी नियम देश के अन्दर बने हैं और जो एक सफेद हाची बन गये हैं तो क्या यह निगम भी इसी प्रकार का सफ़ैद हाथी बनेगा और देश को श्राधिक दिष्टि से बंजर और रेगिस्तान करेगा? मान्यवर, यह बात ठीक है कि अच्छे उद्देश्य के लिये यह अच्छा कदम है लेकिन अगर गलत कदम पड़ा जिस तरह कि अन्य निगमों में हुआ है, यहां पर काफी माला में भ्रष्टाचार पैदा हुआ है, इसी प्रकार से मुझे गंका है कि यह अन्तरराष्ट्रीय व्यापार केवल बड़े-बड़े पूंजीपितयों और बहै वहें बहुराष्ट्रिक निगम करते हैं। वही इसका लाभ उठायेँ और इसी रिश्ने इरके द्रष्पयोग की वात है। इसलिये मैं मंत्री जी से यह भी कहना चाहंगा कि इस सम्बन्ध में मंत्री जी ध्यान दें। ऐसा न हो कि जिस उद्देश्य के लिये हमने बैंक का निर्माण करने की दिशा में कदम उठाया है वह कदम अभी आगे बढ़ने के बजाय पीछे न पडे।

मान्यवर, जैसा कि मैंने कहा हमारी पालिसी, हमारो नीति कुछ इस प्रकार की होनी चाहिए ताकि हमारे देश की एकानामी को धक्कान लगे और देश में जो बढ़ती हुई मंहगाई है उस पर नियंत्रण होना चाहिए लेकिन वह हो नहीं पा रहा है। क्छ क्षेत्रों में जहां हमारा निर्यात बढ़ा था आज घटकर नाचे आ गया है। मैं मंत्री जी का ध्यान इस बात की झोर दिलाते हुए बिल का धमर्थन करता हूं। धन्यवाद ।

उपसमाध्यक्ष (डा० रफोक जकरीया) : मि० जे० के० जैन। फाइव मिनिट्स प्लीज।

श्री बे० के० जैन (मध्य प्रदेश) : हम तो घोड़ा समय लेते हैं और गागर में सागर भर लेते हैं।

उपसभाहयक महोदय, यहां पर हमारे माननीय मंत्री जी जी 'एक्सपीर्ट एवड इम्पोर्ट झाफ इंडिया' बिल लाये हैं, उसका में समर्थन करता हूं, जोरदार समर्थन करता हं। हमारी सरकार और हमारी पार्टी की नीतियों के अनुसार यह एक उन्होंने नया कदम रखा है ग्रीर जिसके लिये वे बधाई के पान हैं। लेकिन जहां में इपका समर्थन करता है वहां इसरोग्नीर मझे यह भय भी है कि कहीं यह बैंक तमारे आई 0 डो 0 बी 0 आई 0 की तरह का बैक न बन जाय जो कि सिक मिलों को फाइनस करता है उसी तरह हमारा एक पोर्ट-इम्पोर्ट बैंक भी सिक एक्सपोर्टस को ही फाइनेंस करने लग सकता है यह जो मेरी आशंका है, मैं नहीं चाहता कि ग्राणंका सत्य हो। लेकिन इसमें यह डर जरूर है कि ऐसा अवश्य होगा। क्योंकि हमारे सामने बहुत सो मिलें है ग्रीर याई 0 डो 0 बी 0 याई 0 किस तरह से सिक मिलों को फाइनेंस कर रहा है और उसमें करोड़ों करोड़ रूपये हमारे बरबाद हो रहे हैं और जिसकी कभी वसूली नहीं हो सकती है। इसलिये में पहली मांग यह करता हं कि आई0 डो0 बी0 आई0 की कारगजारियों की हमारे मंत्री महोदय इम्बाबरी करायें। जब से हमारी पार्टी का भासन आया तेब से और उसने तीन वर्ष पहले से आई0डी0बो0 आई0 ने कितना दिया और कितने करोड रूपये उन्होंने किसके कहने पर दिये ग्रीर श्रत्र यह वसूली क्यों नहीं हो पा रहीं है। इसलिये मेरा सुझाव है इस बैंक के बोर्ड ग्राफ डाइरेक्टर्स ग्राप ग्रक्ते ग्रादमियों को रखें ग्रार यदि जरूरत थड़ी तो हमारे बहुत से एकानामिस्ट है. श्रवंशास्त्रो है और कुछ हमारे जो संसद मदस्य है, जिनका रिकाई बहुत अच्छा है. उनको भी इत बोर्ड का मेम्बर रखा जाय। मैं समझता है कि इससे बैंक के आफिसरों के ऊतर और कर्मचारियों के ऊतर अंक्श रहेगा ।

उपसभाध्यक्ष (डा॰ रफीक जकरीया) : भ्रावका भी स्थाल रखना चाहिए।

श्री जे० के० जेन : सुझे बिह्कुल तमला नहीं है मैं इस हाउस में धापके सामने और सब के सामने कह देता ह लेकिन मुझाव देना हमारा कर्तव्य है, इसलिए सुझाव दे रहा हूं।

उपसभाव्यक्ष (डा०रफीक जकरीया) : मैं प्रापको भूल गया, माफ कीजिएगा ।

भी जें के जें चा उपसंभाध्यक्ष महोदय, जैसा कि मैंने कहा कि इस बैक की मुख्यात की जा रही है, बहुत प्रच्छा कदम है परन्तु जितनी कम पूंजी से इस बैक की स्थापना की जा रही है, जैसे गरम तब के ऊपर पानी की बंद डाल दी जाए तो वह छिन्न होकर खत्म हो जाती है, उसी तरह हजारों करोड़ो रुपये के एक्सपोर्ट को चलाने बोले इस बैंक की स्थापना इतनी कम पूंजी से कर रहे हैं। किसी व्यक्ति को ग्राप दौड़ाना चाहते हैं और उसको पूरा भोजन नहीं देंगे तो वह ग्रागे जाकर गिर जाएगा, दौड़ में जीत नहीं पायेगा।

उपासमाध्यक्ष (डा॰ रफीक जकरीया) : खुड खिलाइये ।

श्री जें के जेंग : इसलिए मेरा
सुझाव है कि ऐक्सपोर्ट इंपोर्ट बैंक के
श्रन्दर पूंजी श्रिष्ठिक से श्रीष्ठिक लगाइय
श्रीर दूसरे साधतों से इसमें पूंजी लान
का प्रयास करें । मैं तो सुझाव दूंगी
कि हमारे विवेशों में भारतीय प्रवासी हैं
जो हजारों करोड़ों रुपया कमाते हैं ।
उन्होंने वहां की संस्थाशों में रुपया जमा
कर रखा है, क्यों नहीं हमारी सरकार
ऐसा प्रयास करती है कि इस ऐक्सपोर्ट
इंपोर्ट बैंक के श्रन्तर्गत वह श्रपना पैसा

डा॰ रफीक जकरीया जमा करें। पुराना जो व्यरोकेटिक अप्रोच है कि इस सद की दर ज्यादा नहीं दे सकते क्योंकि इससे फारन करेंसी के मकाबले में हमारी मदानीची हो जाएगी. में इस बात से बिलकुल इत्तिफाक नहीं रखता हं। ग्राप विजिनेस को विजिनेस की तरह नहीं चलायेंगे और बैंकों की स्थापना करते चले जायगे तो धापको सफलता नहीं मिलेगी । इसलिए मेरा मंत्री महोदय से निवेदन है कि बाहर के देशों में जो भारतीय प्रवासी बसे हुए हैं, वह बहुत कुछ पैसा देने को तैयार हैं, इससे हजारो करोडों रूपया वहां से आ सकता है, आप इसके लिए कदम उठाय ।

दूसरे, ग्ररब देशों के लोग जो हमारे बहुत ही अच्छे साथी हैं, वहां से भी हमारे देश में हजारों करोड़ों रुपया ग्रा सकता है। मेरा मझाव है कि वहां पर कोई ऐसा इंसेंटिव कियेट करें जिससे कि हमारे एक्सपोर्ट इंपोर्ट बैंक के अन्दर अरब कंट्रीज से पैसा अधिक से अधिक लग सके।

उपसभाध्यक्ष महोदय, जैसा कि सब जानते हैं, इस ऐक्सपोर्ट इपोर्ट बैंक की स्थापना ऐक्सपोर्टर्स की सुविधा के लिए की जा रही है। वहां एक और ऐक्स-पोर्टर्स को सुविधा प्रदान करने के लिए ∡म।रो सरकार इतनी चिन्तित है बहां दुसरी ग्रोर में मंत्री महोदय का ध्यान उन दिक्कतों की ग्रीर दिलाना चाहता है जो कि फाइनेंस मिनिस्ट्री के अंकृश के कारण हमारे ऐक्सपोर्टर्स को होती है। ऐक्सपोर्टर्स को कितनी परेशानी हो रही है, इसकी घोर ध्यान दिलाते हुए मैं बताना चाहता हूं कि 35वी में जो निवधार्ये हमारे ऐसपोर्टर्स को मिलती थीं क्या कारण है कि फाइनस मिनिस्ट्री ने उनको बन्द कर दिया ? एक और

हम ऐक्सपोर्ट को बढाना चाहते हैं नयोंकि हम चाहते हैं कि हम अधिक से अधिक विदेशी मद्रा का अर्जन करें, दूसरी ओर जितनी मुविधाये दी गई हैं उनको फाइतेंस मिनिस्टी ने कम कर दिया।

श्रीमन, जो छोटे छोटे ऐक्सपोर्टर्स हैं. जो जरी ब्रार्टिकिल्स बौर सापटस्टीन से जडे हए आदिकित्स बाहर के महकों में भेजते हैं उनकी हालत खराब है। चार चार जगह से उनको मंज्री लेनी होती है। पहुले कामसं मिनिस्ट्री के दरवाजे खट खटाने पडते हैं, फिर फाइनेंस मिनिस्टी के श्रीर उसके बाद रिक्क बैंक के ग्रीर तब कस्टम क्लियरेंस मिलता है। उसका रीजल्ट क्या होता है कि महीनों तक हमारे ऐक्सपोर्टर्स का माल बंदरशाहीं पर पड़। रहता है जिससे हमारे देश के ऐक्सपोर्टर्स बदनाम होते हैं और देण की भी बदनामी होती है और जो इपया उन्होंने लगाया है वह रुका रहता है और उस पर ब्याज का भी नुकसान होता है। इसलिए मेरा मंत्री महोदय से निवेदन है कि वह कुछ ऐसा प्रबन्ध करें कि जिससे ऐसे जा ऐक्सपंटर्स हैं उनकी मंजरी एक ही जगह से हो जाए । मेरा कहना यह नहीं है कि आप प्रतिबंध मत रखिये, लेकिन प्रतिबंध ऐसे मत रखिये जिससे ऐक्सपोर्टसंका गला घट जाए और वे परेशान हो जायें। इसलिए मेरा सुझाव है कि एक ही बाखी के अन्दर उनकी समस्याश्रों का समाधान करा दिया जाए।

उपसभाध्यक्ष महोदय, जहां हम फारन ऐक्सचेंज की बात करते हैं कि हमें फारन ऐक्सचेंज की अधिक शावश्यकता है वहां में निवेदन करूंगा कि ग्री0 जी0 एल0 स्कीम के अन्तर्गत किस प्रकार के अनाप-शनाप माल हमारे देश के अन्दर आयत कर लिया जाता है वह गम्भीर बात है । यदि आप फारन ऐन्सचेंज

के ऊपर वाकर्ड कंट्रोल करना चाहते हैं तो ब्रो० जी० एल० में जो वड़ी हुई लिस्ट है, उसके ऊपर श्रापको कर्ब लगाना होगा। उपसभाध्यक्ष महोदय, इन शब्दों के साथ में ब्रापका बड़ा श्राभारी हूं कि ब्रापने मुझे इस विधेयक पर बोलने मौका दिया। जैसा मैंने गुरू में कहा था कि गागर में सागर भर हैं की बात होनी चाहिए। वहीं मैंने किया है और श्रापको घंटी बजाने की जरूरत नहीं पड़ी। धन्यपाद।

उपसमाध्यक्ष (इा० रफीक जकरीया) : धन्यवाद, ध्रापने बक्त का बड़ा इयाल रखा।

श्री सवाशिव बागाईतकर : श्रीमन, . जो विधेयक सदन मे प्रस्तुत किया गया है उसका मकसद स्पष्ट है। लेकिन मझे उम्मीद थं। कि मंत्री महोदय जिन्होंने इस विधेयक को रखा है, उन्होंने पब्लिक ग्रन्ड रटेकिंग कमेटी को इंडस्ट्रियल डेबलप-वैंका में जो रिपोर्ट है, उसको भी देख लेते । इसमे यह बताया गवाहै कि 16 साल में जो राशि मंजर की गई थी--श्री बरोट साहब इसको जारा ध्यानपूर्वंक सुनें-- उसमे सिर्फ 60 प्रतिशत राशिएलाट हुई या दी गई ग्रीर जो देने के लिए मंजूर हुई उसमें से 6 प्रतिणतका बंटवारा हुआ। यह बात इस रिपोर्ट के चार नम्बर के पन्ने पर दी गई है।

दूसरी बात यह है कि आप इस एक्सपोटं-इम्पोटं बैंक को चलाने जा रहे हैं । इसका मकसद साफ है कि हमारा जो डेफिसिट है उस के बारे में कोई उपाय किये जाय और इसका यह भी उद्देश्य हैं कि एक्सपोटं और इम्पोटं के जिए देश की आब बढ़ाने का प्रयत्न किया आए और सोगों को रोजगार देने की कोशिश की जाय । ऐसी हालत में जो नीति अभी तक एक्सपोर्ट-इम्पोर्ट की अपनाई ज, रही है उस नीति में ग्रीर इस बैंक को चलाने की नीति में फर्क करना पडेगा। अभी आपकी एवस-पोर्ट-इम्पोर्ट की नीति उचित नहीं है। उदाहरण के लिए मैं कहना चाहता ह कि आज श्राप जो चीज एवसपोर्ट कर रहे हैं, जैसे फुटस, वेजीटेब्ल्स, मटन और लेदर आदि, इनके संबंध में आपकी एक्सपोर्ट नीति ठीक नहीं है क्योंकि एक्स-पोर्ट करने से इन चीजों के दाम बाजार मे इतने बढ़ गये हैं कि वे सामात्य ब्राहक की खरीद के बाहर है। गये हैं। इसलिए श्रापको इस बात पर विचार करना पहेगा कि आप जिन आर्टिकिल्स का एवसपार्ट करते हैं उनकी कोमतें देश में न बहूने पार्ये । चमड़े के उद्योग में जो छोटे-छोटे लोग लगे हए हैं उनको इसका फायदा मिलना चाहिए।

जहां तक इम्पोर्ट का सवाल है, हमारी इम्पोर्ट की स्थिति यह है कि जिन चोजों इम्पोर्ट किया जाता है उनका फायदा कुछ चुने हुए लोगों को ही मिल पाता है। आपकी इम्पोर्ट की पालिसो ठीक नहीं है। इम्पोर्ट पर कुछ मोने पाली हाउ सेज का कब्जा बना हुआ है मैं एक उदाहरण देना चाहता हं। बरोट साहब मेरी वातों को मुक्त की हुए। करें। कौफर में एक मोनोपोली हाउस सारे इम्पोर्ट को हड़प रहा है। उसका नतीजा यह हो रहा है कि साउथ में जो सैकडों कल-कारखानें चलाने याले लोग हैं उनको कैनफर नहीं मिल रहा है और अगर मिल भी रहा है तो ऐसी कीमत देनी पड़ रही है जो बहुत ज्यादा है। इसलिए मेरा कहना यह है कि आप ऐसी नीति अपनाइये कि जिससे कुछ विशेष मोनोपाली हाउसेज को ही फायदा न हो । इम्पोर्टकी पालिसी के बारे में

#### श्री सदाशिव वागाईतकर]

भापको अच्छी तरह से विचार-विमर्श करना चाहिए । मेरा यह सुझाव है कि इस बैंक का सम्बंध कामसं मिनिस्ट्री के साथ भी होना चाहिए । इस बारे में इस बिल में कोई सफाई नहीं दी गई हैं । मैं इसका जिक इसलिए कर रहा हूं कि आप पिन्लिक अन्डरटेकिंग कमेटा की रिपोर्ट को देख लोजिये । उसमें यह बात साफ कहो गई हैं । जिस तरह का कोशारडोनेशन उसमें होना चाहिए था वह कोशारडोनेशन नहीं हैं । इसो रिपोर्ट में यह भी कहा गया है, मैं पढ़कर सुना रहा हं

•'It will be very difficult to say exactly as a result of advancing of funds for promoting export what the contribution for industrial development of our country will be; it will be very difficult to quantify that."

तो एक तो यह भी आपका उद्देश्य है कि एक अपोर्ट इस्पोर्ट के जरिये यहां रोजगार बढ़े ग्रीर उद्योगों में जिस राशि को मदद देना चाहेंगे वह दे सकें। परन्त इससे कितना बढ़ा है उसका कोई पता पब्लिक अण्डरटेकिंग कमेटी ने जांच की तो उसको नहीं लगा । इसलिए जहां तक नोति का पहलू है उसमें कामसं मिनिस्ट्री के साथ का। संबंध होगा, वह कोग्राबी-नेसन होगा दपरी बात एक्सपोटं इम्पोटं की प्रोमोरिटी जो तय करेंगे वे कैसी बनेंगी भ्रोर उस पर भ्राप किस तरह का नियंत्रण रख पायों । श्रभी-श्रभी मेरे सम्मानीय मिल ने बात कही कि एक्सपोर्ट इम्पोर्ट में बिना ज्यादा कोशिश किये श्रापको फारेन ए इपचेंज मिल सकता है। मैं यहां पर कहना चाहंगा कि सरकार को एक नीति को भी तय करना है। ग्रमी-ग्रमी महाराष्ट्र तथा और जगहों से --श्रीमन्, श्राप जरा घंटी न बजाईये, मैं दो मिनट में खत्म कर रहा है।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): No, no, I will have to, because there is another Bill. We will have to finish both the Bills. And you are a member of the Business Advisory Committee.

SHRI SADASHIV BAGAITKAR: Yes, yes, I have to go there. The meeting is at 4-.A5.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): You must follow here what' you decide there.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): How is all this relevant to this Bill?

SHRI SADASHIV BAGAITKAR: It is relevant this way.

स्रभी-स्रभी महाराष्ट्र के फाइन से मिस्टिटर एक डेलीगेशन लेकर मिडिल ईस्ट में गये थे और उन्होंने स्राने पर ऐसा ऐलान किया कि हमने चार एप्रीमेंट, प्रोपोज किये हैं या फाइनेंस किये हैं इस बारे के में मैं कह नहीं सकता हूं... स्रव एक्सपोर्ट-इम्पोर्ट बैंक को फाइनेंसेंज स्राप के लिए लाने में या दूसरों को देने में जिस किस्म की चीजें करनी पड़ती हैं उसमें मैं नहीं जाता हूं। लेकिन इस तरह को रियायत स्टेट्स को दी है इसके बारे में एक्सपोर्ट इम्पोर्ट के फाइनेंसेस का मुकम्मिल जो सास्यक्ट है मेरा गहना है उसको खाली एक माध्यम से चलाया जाये।

तो श्रीमन्, मैंने इसमें जो धमेंडमेंट दिये हैं, वह अमेंडमेंट, चूंकि आप उन पर बोलने नहीं देंगे।

श्री शिव चल्र झा (विहार) ः बोलने देंगे।

दूसरा मैंने क्लाज 6 में ममेंडमेंट दिया है। इसमें आपने डाइरेक्टर के लिए नियक्ति की बात ग्राखिरी में एक यह जोडना चाहंगा:

"...but excluding those connected with the MRTP and FERA companies, out of the four directors so nominated, represent small scale industry."

जो चार डाइरेक्तर हैं, उसमें नियुक्त करेंगे तो उसमें भ्रापको यह भ्रावश्यक चाहिए कि मोनोपाली हाउसेज ग्रीर फैरा के साथ जिनका संबंध नहीं है, ऐसे ही वे लोग हों ग्रीर साथ ही साथ कम से कम एक आदमी उसमें वह हो जो स्माल स्केल इंडस्ट्री के इन्टरेस्ट को रिजेंग्रेट करताहो।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): That is all right. Your amendment is quite expressive.

श्री सदाशिव बागाईतकर: तो इसलिए में कह रहा इंकि खाली पढ़ने से समझ में नहीं ग्राता है। दिक्कत यही है बरना होता क्या है।

THE VICE-CHAIRMAN (DR. RAFIO ZAKARIA); We are all enlightened people here. We can follow it.

SHRI SADASHIV BAGAITKAR: I wanted to underline that of the present . .

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): You don't have time for all that.

श्री सदाशिव बागाईतकर : जो ग्रभी की सारी ग्राई० डी० बी० ग्राई० ग्रीर उसी तरह की सारी सरकारी जो प्रतिष्ठानें हैं, उसका उपयोग सिर्फ बड़े हाउ सेज को मिला है। यह कोई नुक्ता-चीनी नहीं है, यह नीति रही है। इसलिए में मानता हं कि मंत्री जी इन ग्रमेंडमेंट्स को कब्ल करेंगे । यह ग्रापके उद्देश्य के खिलाफ नहीं जा रहा है। इन अमेंड-में दस, संशोधन को ग्राप स्वीकार करें। इतना कह करके में अपनी बात समाप्त करता हं।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Kumaran. You will have two minutes. Let us see how in such a short time you can say the most substantial things.

SHRI S. KUMARAN (Kerala): Only two minutes? I shall try to conclude my speech within time.

I rise to oppose this Bill vehemently. My hon. colleague Mr. Nanda expressed doubt and asked why this Bill is being piloted by the Finance Minister instead of by the Commerce Minister. The motive is very clear. Recently the Finance Ministry, apart from presenting the Budget, has brought forward the bearer bond scheme, it has allowed cocoanuts to be imported, and it has granted

[Shri. S. Kumaranl . . mport licences to private capitalists.

All these are the clear manifestation of a change in the policy in order to help monopoly capitalist class as well as foreign capitalist class. This is very clear. And all this is being done under the influence of the International Monetary Fund. All these measures give more and more concessions to the capitalist class and all these are anti-working class measures. Take, for instance, the recent Ordinance banning strikes. All the policies recently followed by the Central Government are clear manifestation of a change in their policy. Our economy is now in reverse gear. If you want' to promote export trade, there are other banks in the country. In 1972 a banking commission, studied this problem and submitted a report. They opposed the creation of this type of.bank. Already there is an Industrial Development Bank, there, are our nationalised banks and there is the Reserve-Bank. These ' are sufficient to promote, our export trade. Why then create this new institution against the Banking Commission's Teport? I cannot understand the reason. . There .was. the. Tandon Committee and they also criticised this type of policy. In 1972 about. Rs. 617 crores worth of concessions were given to the capitalists. We have to think over this seriously. Our economy will be ruined by taking this type of step. It is very clear that clauses 13 and 14 of this Bill openly invite foreign monopolists and foreign banks. You are opening doors to them. My humble submission is that these Switzerland International banking racketeers and the American monopolists and capitalists, if allowed to invest in equity shares, will ruin our economy. I do not know what will be the future of our economy. I request the Finance Ministry to think over these matters. Finally, Sir, I would like to say a word. The real solution to our problem lies in nationalising our export-import trade. Are you prepared to nationalise this trade? This is the main question. If

you are prepared to nationalise the importexport trade, then we are ready to support this' type of a bank. (Time pell rings). ' Now, ' you are going to give the credit 'facilities to the monopolies .inside and outside the country. So, I oppose this Bill.

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' SHRI MAGANBHAI BAROT; Mr. Vice-Chairman! S'ii, I am thankful to all the honourable Members who have made very valuable suggestions while participating in the debate pn this Bill.

Sir, as I explained in the beginning. the purposes and the objects for which this Bank fs\* being established are, to summarise in a few entences, like thwe: This Bank will concentre oh the granting of deferred payment credits ' of medium and long-term duration, on issue .of .guarantees and other facilities, will concentrate on financing of project exports. extending refinance facilities to com mercial banks in respect of export by therri, 'will under credit granted take merchant banking. and develop ment banking functions and will also firfance 'promotional activities and undertake counselling services. All these activities were being done by the wings of the IDBI so far and also the commercial banks are partly doing these functions. But we have now reached a state where we need to have an institution of our own which-can bg an exclusive institution for the purpose of such a.complex and, competitive work that we are faced with in the field\* of international trade and; therefore, we brought for ward,this Bill which was an assurance to this House giveri long-long back and so, this has been brought forward now."

Sir, the experience; of other countries like the US has also been very useful to us. Some of the honourable Members referred to the US Export-Import Bank and, also, Sir, an honourable Member referred to the bank in Japan. Only one country wds 'perhapsforgotten and that was Korea. The USA, Japan and Korea

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have their own record of experience in this and the progress that they have made in putting up an institution like this has also played its role.

SHRI S. KUMARAN: Are you com. paring USA and Japan with our country?

SHRI MAGANBHAI BAROT: I am just comparing the banks which these countries have. Now, Sir, I will deal with a few points and the doubts raised by some of the honourable Members. Mr. Nanda had a doubt as to whose baby this bank is. If I may say so, it is not the baby of the Commerce Ministry or the Finance Ministry, but it is the baby of the Government of India and, if I may go further, it is the child of the people of India. So, the only thing is that a banking institution is a bank and, therefore, it comes within the discipline and authority of the Reserve Bank of India and the Finance Ministry. So, it is not a question as to how much the Commerce Ministry is interested in it or the Finance Ministry is interested in it. But this is a credit institution and, if I may use an analogy, I would say that just as we have the IDBI, so we are going to have the Export-Import Bank now Sir, an honourable Member said: "Let us see what this Bank is going to do." It was also asked as to what the Bill intends to do and what we are going to do now through this Bank. Sir, Mr. Ramamurti had very serious doubts about this Bank though he welcomed the Bill. He asked as to what would happen to this. He said, in his own vocabulary, the vocabulary of the Communist Party, that the big sharks will take away the benefits- from this and; therefore, he was worried about it. Whereas he referred to the big companies having obtained money from the financial institutions which are locked up now, he was also worried about the small industries. He was worrying 5 P.M. .-about-the small industries. • Sir, about 350 big units are

sick. The number of the sick small units is nearly 21,000. And these are also the ones to which the bank<sub>s</sub> and financial institutions have given money. So it is not the monopoly of any monopoly house to take the money and then to go sick. But, in any event, so far as this import-export is concerned, we are trying t» encourage not only ...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); Are you providing any in-built protection for small-scale industries?

SHRI MAGANBHAI BAROT; Sir, there

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): So far as this Bill is concerned.

SHRI MAGANBHAI BAROT: So far as this Bill is concerned, there fa no separate statement for big and small ones. As we know, as your honour has been pleased to ask me, we have certain facilities provided for small units. For example, we have provisions where the big units are under obligation to buy up to 35 per cent of the spare parts and other things from the small units. (Interruptions).

SHRI RAMAKRISHNA HEGDE: He is asking whether in this particular Bill there is any in-built safeguard.

SHRI MAGANBHAI BAROT; That is what I am saying. The in-built protection is everywhere; it is universal. (Interruptions) It includes this institution. One more protection which" we have given to the small-scale industries dealing with big industries is this", that we require the big houses" or big industries to maintain in the Ledger a separate chapter of the debts to the smaller tinits and where there is a small debt not paid to the small unit, we call upon th« creditor, and with the bank authority

[Shri Maganbhai Barot]

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sitting there, we see to it that first payments to small units are provided from the big houses or big industries. So we provide all protections in our institutions. We are ivery particular to protect smaller units, because 40 per cent of our industrial production comes from small units. It is contributing very largely to us. And therefore, we are worried about it and we are taking the steps about it.

SHRI RAMAKRISHNA HEGDE: May I ask a question?

SHRI MAGANBHAI BAROT; Certainly.

SHRI RAMAKRISHNA HEGDE: Suppose there is a cooperative society which exports certain goods, and if that cooperative unit wants some loan for its export/import, is there anything in thi<sub>g</sub> particular Bill to say that such units which do export business will have a certain percentage of the finance earmarked? There is no such provision. I have read the Bill

SHRI MAGANBHAI BAROT: It is not big unit wise or small unit-wise. But export  $i_s$  a thing in which small and big all are involved. They are all contributing.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Do you visualise any danger that because of the influence that the big units are likely to exercise the small units may not get the facilities which you would very much like them to get?

SHRI MAGANBHAI BAROT: Sir, if you would be pleased to look at the constitution of the Board of Direc. tors and if you look at the rights that have been given to the Board, we have taken care of it. Now, let us take the powerloom, handloom, etc. A certain section of our society deals with it. We have made a provision that even that section represents itself on the Board of Directors. The interests of all walks of life are protected.

Then, Sir, Mr. Ramamurti has a doubt in his mind about the Board of Directors taking undue advantage, particularly those from the monopoly houses. I only say that we have taken care of it. If you please see the Board of Directors, you will find that out of 12, five directors shall be officials of the Central Government, not more than three directors shall be from the scheduled banks, and not more than four directors shall be persons who have special knowledge of, or professional experience, in export or financing thereof. So, we take care that all kinds of protection is provided and the monopoly houses are not allowed to take undue advantage. Shrimati Pratibha Singh made very useful suggestions. She referred to protection through insurance, etc, as is done in the U.S.A. and other places. We can only say that the Reserve Bank will have the necessary superintendence in this matter. In our entire banking system, Reserve Bank of India has the overall supervision with regard to all institutions including this institution.

Mr. Oza made some suggestions. He expressed doubt that our foreign trade is going down. This is precisely for this reasons that we are trying to fill up that gap and we are bringing forward an export institution which can help us in meeting that gap. He expressed doubts about clause (5). Clause (5) Is only with regard to one thing. The Board of Directors are expected to work Or to act in public interest. His reading is probably not very correct. Clause (5) deals with the powers of the Chairman, the Managing Director and then the Board of Directors. In exercising their powers, they cannot forget public interest. It is not with regard to other items. The Board of Directors cannot ignore the public interest. After providing this clause, there is no heed to provide anything more.

Mr. P. N. Sukul also made very valuable suggestion. He said that in

the present system, an exporter has to run from pillar to post. The whole idea of creating this Bank is to see that everything is provided under one roof and now there will be no need for a person to run from place to place Financing refinancing, advice, suggestions, trading conditions, prevailing international climate etc. will be explained by this institution. Therefore, there should be no difficulty.

Mr. Jain also expressed some doubt that the big houses will take advantage of it. I have answered this point. There is one more point he made. It is about finances from abroad or overseas Indians. Section (16) itself provides that money from abroad can come. The countries and the manner is not specified. He referred to petro dollars. You are aware that with regard to petro dollars we have raised the equity from 20 to 40 per cent. With regard to overseas Indians we have given certain facilities. What more can be done in the matter is a matter of policy which is not the concern of this institution.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); Mr. Jain suggested that you should increase the' rate of interest.

SHRI MAGANBHAI BAROT: Thank you for reminding me. You will be pleased to see that section (4) provides "The authorised capital of the Exim Bank shall be two hundred crores of rupees, provided that the Central Government may, by notification, increase the said capital up to five hundred crores of rupees." The provision is there. We have started the thing. We have financed. The Reserve Bank of India has financed it. This is the beginning and We have provided certain funds with a provision for increase. Mr. Bag!|itkar had a doubt as to how the Government could increase the money by notification. He felt that we should bring the matter to the House every time the money is increased.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); You have already provided for that.

SHRI MAGANBHAI BAROT: He says that everytim, more funds are given, it should come to Parliament. I do not think that it is a very important requirement. Once you establish an institution, its requirements are taken care of as per the needs of the institution. Then, Sir, Mr. Kumaran, of course, with his philosophy would look at everything with his glasses, namely even if an Export-Import Bank is established in this country, it must be to help the western imperial or, according to him, the capitalist world. Well, Sir, this is being built up to make our own country self-sufficient. This is to build up the national economy so that the trade gap—we have gone from Rs. 1,500 crores to Rs. 6,500 crores for the other purchases and exports—can be met. But, Sir, I cannot remove his doubt about our total philosophy. I can only say that we do not look at the things as pessimistically as Mr. Kumaran does it

So, Sir, I request this House to appreciate that this is a very useful institution which is being brought. As. Mr. Nanda said, if I may say so, it is a baby, of course, a child of the people of India, a beautiful baby added to the financial institutions of the country and let this House

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The question is:

"That the Bill to establish a corporation to be known as the Export-Import Bank of India for providing financial assistance to exporters and importers, and for functioning as the principal financial institution for coordinating the working of institutions engaged in financing export and import of goods and services with a view to promoting the country's international

[Dr. Rafiq Zakaria]

and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): We shall now take up clause by clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): We shall now take up Clause 4. There i<sub>s</sub> one amendment by Shri Bagaitkar. He is not here and it has not been moved.

Clauses 4 was added to the, Bill. Clause 5

was added to the Bill.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); We shall now take up clause 6. There are two amendments by Shri Bagaitkar. He is not here and they are not moved.

Clause 6 was added to the Bill.

Clauses 7 to 41 were add&d to the Bill.

The First Schedule and the Second Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI MAGANBHAI BAROT: Sir, I move:

"That the Bill be passed."

The question was proposed.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The motion has been moved. For the third reading

/ there are three speakers; Shri Shiva Chandra
Jha of the Janata Party, Shri Hukmdeo
Narayan Yadav of the Lok Dal and Shri
Ibrahim of the Congress (I). Mr. Jha, you will
take three minutes, Mr. Yadav will take three
minutes and Mr. Ibrahim will take five
minutes Yes, Mr. Jha.

श्री शिव चन्द्र झा : उपसभावपक्ष महोदय, माननीय मंत्री महोदय की इस बात के लिए बहुत तारीफ की गई कि वे इस बैंक के जरिए से एक नये बेबी को दिलीबर कर रहे हैं। मैं कहता हं कि यह द्युव बैंबी या आर्टि-फिशियल बेबी है, नेचुरल बेबी के रूप में नहीं है । जितने भी बैंक एक्सपोर्ट भीर इम्पोर्ट में लगे हुए हैं उनसे काम चल सकता था। उन बैंकों में जो कमियां थी या जी खामियां थी उनको ग्राप दर कर सकते थे। अपने बैंकों की संख्या विदेशों में नहीं बढ़ाई है । उदाहरण के लिए ग्राप स्टेट बैंक आफ इंडिया को ही ले लीजिए। स्टेट बैंक की शाखायें बहुत जगहों पर नहीं हैं जिससे ट्रांसिमशन में दिक्त होती है। कुवंत में स्टेट वैंक की शाखा नहीं है। कैरों में स्टेट बैंक की माखा नहीं है । कुबैत से आपका इतना कारो-बार चलता है । खेकिन ग्रापने वहां कोई शाखा नहीं खोली है। इसलिए मेरा यह कहना है कि जिन जगहों पर आपकी स्टेट बैंक की शाखाएं नहीं हैं वहां पर आप इनकी शाखाओं को खोलिये जिससे हमारा एवसपोर्ट और इम्पोर्ट उन देशों के साथ बढ़ सके। यूरोप में कई देशों में स्टेट बैंक की शाखायें नहीं है।

्रवशी बात मैं ग्रह कहना चाहता हूं कि आपका जो मैंनेजमेन्ट होगा उसमें कोई न्यूनेस नहीं है । ब्यूरोकेसी के हाथ में आप यह सब देने जा रहे हैं। इसमें उचित ग्रह था कि इसमें आप ऐसे 269

लोगों के रखते जो सोशियल वर्कर हों जिनको इन्टेग्नेटी पर पूरा भरोका हो । इस तरह से ता इस पर पूरो तरह से ब्यरोकेसो का कब्जा हो जाएगा। तोसरी बात मैं यह कहना चाहता. है कि इस बैंक के संबंध में भी आप वही पुरानो नीति चलाने जा रहे हैं। वहो टिकरिंग विद दो होल बैंकिंग सिस्टम ग्राप करने जा रहे हैं। ग्रापने 14 बैंकों का राष्ट्रोयकरण किया, लेकिन हमारे देश में जो विदेशो बैंक हैं उनका श्रापने राष्ट्रीयकरण नहीं किया। श्रापने इस बैंक के मैनेजमेंट में इम्प्लाईज के ग्त्रिजेंटेशन की कोई बात नहीं की है स्रोर न हो उसके लिए कोई व्यवस्था को है । इक्षलिए में यह कहता चाहता हं कि इस में कोई खास बात नहीं की गई है। इसका फंक्ज़िनिंग भी उसी तरह का रहेगा जैसा दूसरे बैंकों का है। भ्रगर भ्राप इस बैंक की सफलता चाहते हैं तो आपको इसके काम करने के ढंग में परिवर्तन लाना होगा । अन्यका इसमें ब्रापको कोई सफनता मिलने वालो नहीं है। मैं चाहंगा कि आप इन बातों पर डवान दें छीर जो इसका असली उद्देश्य है उनको पुनि को दिशा में कदन उठाये।

#### उिवसभाध्यक्ष (श्री दिनेश गोस्वाशी) पोठासीत हए]

उपसमाध्यक्ष (श्री दिनेश गोस्वाशी) : श्री हक्मदेव नारायण यादव जी, ग्राप तीन मिनट में श्रपनी बात खत्म को जिए।

श्री हक्मदेव नारायण यादव (विहार): उपसमाध्यक्ष महोदय, मैं तो अपनी बात पहले कहना चाहता था, लेकिन ग्रव श्रापने मझे बोलने का मौका दिया है । सर-कार एक तथा बैंक बनाने जा रही है। आप-जानते हैं कि हिन्दुस्तान से जो चोर्जे निर्यात को जाती हैं उनमें सबसे बड़ा हिस्सा, 50 प्रतिमत से भी ज्यादा हिस्सा, कृषि पर आधारित चीजों का होता है। किसान जो चोर्जे पैदा करता है उनका ज्यादा से ज्यादा हिस्सा निर्यात किया जाता है और उससे भारत सरकार विदेशी मद्रा श्रवित करती है। तो इसमें किसानों के भी प्रतिनिधि रहने चाहिए । किसानों के प्रतिनिधि अगर इस आयात निर्यात बैंक में नहीं रहेंगे तो फिर किसानों के हितों को वहां देखने वाला कोई नहीं होगा।

यह केवल उन जारे व्यापारी लोगों के पास चले जायेंगे जो बड़े व्यापारी हैं. एकाधिकार घराने के लोग हैं। वे द्यार्थेंगे तो फिर वही होगा जो होता रहा है। में मांग करता हं कि इसमें किसानों के प्रतिनिधि रखे जार्ये। जहां ग्रापने कहा है कि चार ट्रेड का अनुभव वाले रखे जार्येंगे तो जिन व्यापारियों का एक्स-पोर्ट इम्पोर्ट का काम हो, ऐसे चार आद-मियों को आप नामिनेट करेंगे। तो सरकार द्वारा वही लोग नामिनेट होंगे जो सबसे ऊपर हैं एक्सपोर्ट ग्रीर इम्पोर्ट करने वालों में और इसमे बिरला, टाटा, गोयनका, झावरमल, कनौडिया यही लोग आर्येंगे और इसमें छोटे लोगों की कोई गुंजाइश नहीं रह पायेगी । तो मैं मांग करता हुं कि जब बोर्ड बनने लगे तो इस बात पर ख्याल रखा जाय जो जो 50 से ज्यादा किसान और खेतीं पर श्राधारित मामले हैं उसमें ज्यादा से ज्यादा उसी अनुपात में किसानों के प्रतिनिधि रखे जार्ये।

एक बात में भीर कहना चाहंगा। भ्रायात-निर्यात श्राप करवाते हैं।

#### [श्री हक्मदेव नारायण यादव]

तो ब्रायात निर्यात के मामले में इस बैंक के जरिए विलासिता की सामग्री हिन्त्स्तान में जो आयात होती है, उसमें इस पैसे का इस्तेमाल न किया जाय । ग्राप इसके लिए इस पर प्रतिबन्ध लगाइए लोग किमिनिल प्रोसीजर कोड रेट कमेटी में, जो कि ज्वाइंट सिलेक्ट कमेटी थी, उसकी मीटिंग में बम्बई गये। तो मैं गांव का आदमी हं एक दकान में देखने लगा वहां कुछ इम्पोर्टेड जीशी रखी हुई थी जिन पर लिखा हुन्। था "सैक्स अपील परप्यम" । तो इस प्रकार आप रेप कंट्रोल करेंगे ग्रपील परप्यम द्वारा जो कि विदेशों से मंगाया जा रहा है ग्रीर उससे यहां रेप क्रन्टोल किया जा रहा है। ये दोनों कितने विपरीत तत्व इस तरह की विलासित की जो सामग्री आती है, सेक्स अपील परपयम अप विदेशों से मांगते हैं तो कम से कम यह हिन्दुस्तान मे इस एक्सपोर्ट ग्रीर इम्पोर्ट बैंक के जरिए न मंगाई जाये और इस पैसे का इस्तेमाल इन चीजों पर ग्राप न करें।

एक बात और कह कर मैं खत्म कर दंगा। विदेशों के अन्दर बिरला परिवार द्वारा संचालित कम्पनी पांच हैं श्रीर हिन्दुस्तान के भीतर 30 हैं। टाटा की देश में 20 और विदेश में हैं चार । मैंने देखा है, सरकार के उत्तर से मझे जानकारी हुई कि विदेशों मे जो टाटा ग्रीर विरला द्वारा संचालित कम्पनियां है उसमें विरला ग्रीर टाटा के भेयर ज्यादा है बनस्वत हिन्द्स्तान के। जो उनकी कम्पनियां हैं, जो उन्होंने बिदेशों में पंजी लगाई है तो उसमें और शेयर ज्यादा दे कर ग्राप उनकी कम्पनियों को एस्टेबि-लिश करेंगे ? आपकी नियत है और अगर आप साफ स्वभाव से और शद्ध मन से एक स्वच्छ बैंकिंग बच्चे को पैदा कर रहे हैं तो

उस बच्चे का श्राचारण भी ऐसा बनाइये ताकि वह बच्चा विरला श्रार टाटा की गोद में न खेले बल्कि हिन्दुस्तान के गरीबों की तरफ देखने बाला बच्चा हो। उसे श्राप विरला श्रीर टाटा का बच्चा न बनने दीजिए ।

SHRI B. IBRAHIM (Karnataka): Mr. Vice-Chairman, . Sir, I welcome the measure which seeks to provide for the establishment of a corporation to be known as the Export-Import Bank of India in order to strengthen and broad-base the existing institutional arrangement to meet the credit 'and other requirements of international trade. Sir. the gap in our balance of payment position which was Rs. 2,400 crores in 1979-80 Iras gone up to Rs. 5,200 crores in 1980-81. So, therei was an urgent need to boost our exports. This could not be done without providing better credit facilities and other services necessary in the' international trade. The Finance Minister has, therefore, come forward with this Bill to set up an Export-Import Bank. It would not only provide financial assistance to exporters and importers but" would also act as the principal financial institution for co-ordinating the working of the institutions engaged in financing export and import of goods and services with a view to promoting the. country's international trade. Thus, this Bank would meet the timely need of the country for improving our position in the field of international trade. This Export-Import Bank would take other export of financing functions of IDBI also. There was R need to rationalise the branches net-work of Indian banks abroad. Now, the Export-Import Bank would coordinate their work and improve their management. There was a wide scope for improving our business in the international field with the formation of this Bank in a very comprehensive manner. So this Bank would enable us to improve our position in international trade. It would be not only a Bank for financing exports and imports it would also be a

development bank so far as the export-oriented industries are concern-' fed. It would also perform some of the functions of the merchant banking. Sir, I would like to draw the attention of the hon. Minister to the Statement of Objects and Reasons of the Bill and clause 10. It could be seen therefrom that there is something which is not n banking function, but it is a different function. This is a matter which should be looked into.

Export-Import Bank

Secondly, clause 34 is unwarranted as it would create impediments in the way of exporters and importers. This institution should not be a part of the existing inefficient institution

Lastly I would like to suggest that this Export-Import Bank should come under the supervision of the Comptroller and Auditor-General of India just like any other financial institution. The Public Accounts Committee of Parliament should have an opportunity to look into the accounts of the Bank. Then the; Government's intention to transfer to this Bank more business other than foreign trade business should he made clear.

SHRI MAGANBHAI BAROT: i think, only one point requires to be answered. This is in regard \*o Parliament's t>owers over the Bank's accounts. I would draw the attention of the hon. House to sub-clause (5) of clause

"The Exim Bank shall furnish to the Central Government, within four months from the date on which the accounts of the Export Development Fund are closed and balanced, a copy of the balance-sheet and accounts together with a copy of the auditors' report and a report on the operation of the Fund during the relevant year and the Central Government shall, as soon as may be after they are received by it, cause the same to be laid before each House of Parliament."

Hence, there is actually a supervision by Parliament over the accounts of the Bank, j would only say that just like any other public financial institution, Parliament's authority to look into the accounts etc. of the Bank shall be exercisable and, hence, this being subject to the control of the House is provided for in the Bill. I think, this would meet the point raised by hon. Members.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The question IS;

"That the Bill be passed."

The motion was adopted.

### The INCOME-TAX (AMENDMENT) BILL,

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI); Now, we take up the Incometax (Amendment) Bill, 1981.

एक माननीय सदस्य : ग्राज ही

संसदीय कार्य विभाग में राज्य संबी (श्री सीताराम केसरी) : सुनिये, 6 वर्ज तक तय है और दो आदमी बोलने वाले हैं सिर्फ झा जी और हम्म देव बाब, हमारी तरफ से बोलेंगे नहीं।

थो रामकृत्म हेगडे से Mr. Jain took fifteen minutes.

SHRI SITARAM KESRI: He is not going to speak.

SHRI RAMAKRISHNA HEGDE: The Minister took more than what was expected of him. (Interruptions) Please do not be cruel to us.